

Central Administrative Tribunal Principal Bench

O.A. No. 179 of 2000

New Delhi, this the day of 20th April, 2001.

Hon'ble Smt. Lakshmi Swaminathan, Vice-Chairman(J)  
Hon'ble Mr. Govindan S. Tamai, Member(A)

Gobri Prasad  
s/o Bali Prasad,  
House No.6,  
Railway Coloney,  
Near Railway Station Tuglakabad,  
New Delhi-110 044.  
(By Advocate: None)

(2)

Versus

1. Union of India,  
through, Chairman Railway Board,  
Ministry of Railway,  
New Delhi.
2. Divisional Railway Manager,  
Delhi Division, Northern Rly.,  
Police H.Q.  
New Delhi.
3. Senior Divisional Electrical Engineer/TRD,  
Through D.R.M. Office,  
Delhi Division,  
New Delhi. ....Respondents.

ORDER(Oral)

By Smt. Lakshmi Swaminathan, Vice-Chairman(J)

It is noted that none has been appearing for the applicant, since 16.1.2001, on several dates when the case has been listed.

2. We have heard Shri B.S. Jain, learned counsel for the respondents. He has submitted that the applicant's grievance has since been rectified by the respondents by virtue of the order annexed to the short reply. He has therefore submitted that nothing survives in this OA and it has become infructuous. According to the learned counsel for the respondents the competent authority has considered the case of the applicant and has changed his category from the post of Chowkidar to

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that of Electric Khalasi on administrative grounds vide order dated 29.11.2000. He has also been promoted as Helper Khalasi vide order dated 22.1.2001.

(B)

3. Noting the above orders and submissions of the learned counsel for the respondents, and the nature of the reliefs prayed for by the applicant in this OA, we find that the reliefs sought by the applicant have been granted and the OA has become infructuous. In the circumstances, OA is disposed of. No order as to costs.

/Kedar/

(Govindan S. Tampli)  
Member(A)

Lakshmi Swaminathan  
(Smt. Lakshmi Swaminathan)  
Vice-Chairman(J)